

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00139/2017 in OA/310/00691/2013

Dated Tuesday the 27th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1.L.Umamageswaran,
2.R.Ganesan,
3.A.Natarajan,
4.P.Vijayasaradhi,
5.V.Alexander,
6.V.Anandhi,
7.V.Viswanath.Applicants

By Advocate M/s. Paul & Paul

Vs

1.Shri. N.K.Sinha,
Secretary,
Ministry of Information and Broadcasting,
Shastri Bhavan,
New Delhi 110001.
2.Shri Shashi S. Vempati,
Chief Executing Officer,
Prasar Bharati,
Prasar Bharati Secretariat,
Prasar Bharati House, Copernicus Marg,
New Delhi 110001.
3.Shri F. Sheheryar,
Director General,
All India Radio, Prasar Bharati,
Akashvani Bhawan,
Parliament Street,
New Delhi 110001.
4.Shri. T. Rajendran,
Deputy Director General (E),
Prasar Bharati,
All India Radio,
Chennai 600004.Respondents

By Advocate Mr. V. Chandrasekaran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides. This CP has been filed against the respondents in OA 691/2013 alleging wilful disobedience of the order of this Tribunal dt. 09.01.2017. Notice was issued to the respondents.

2. It is submitted by the learned counsel for the respondents that the order had since been complied with. Learned counsel for the applicants submits that the applicants are not satisfied with the order. However, they would seek to challenge it separately.

3. Keeping in view the above submission, CP is closed as there is no evidence of wilful disobedience of the order of this Tribunal. Notices are discharged.

**(R. Ramanujam)
Member(A)
27.02.2018**

SKSI